

DIVISION BENCH  
COURT - I

**P-103**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/127(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR.  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 4TH SEPTEMBER, 2023, 10:30 A.M**

IN THE MATTER OF	<b>OARSMAN CREDIT PRIVATE LIMITED VS IDEAL REAL ESTATES PRIVATE LIMITED</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Appearance (via video conferencing/physically)**

**For Financial Creditor**

**Mr. Reetobroto Mitra, adv.  
Mr. Aditya Kanodia, Adv.  
Mr. Suparna Sarada, Adv.**

**For the Corporate Debtor**

**Mr. Shaunak Mitra, Adv.  
Mr. Dripto Majumdar, Adv.  
Mr. Saubhik Chowdhury, Adv.**

**ORDER**

1. Ld. Counsel for the parties present.
2. It is stated by Ld. Counsel appearing for Corporate Debtor that the Corporate Debtor intends to settle with the Financial Creditor. Ld. Counsel seeks two weeks' time to settle the matter.
3. Post this matter for hearing on **27.09.2023**. Reply affidavit if any be filed within two weeks. It is made clear if the matter is not settled on the next date of hearing the matter will be heard on its own merits.

**Balraj Joshi  
Member (Technical)**

**Rohit Kapoor  
Member (Judicial)**